




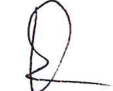

(13)

NATIONAL COMPANY LAW TRIBUNAL
DIVISIONAL BENCH
CHENNAI

ATTENDANCE CUM ORDER SHEET OF THE HEARING OF CHENNAI BENCH, CHENNAI
NATIONAL COMPANY LAW BOARD, CHENNAI HELD ON 03/04/2017 AT 10.30 AM

PRESENT: SHRI. K. ANANTHA PADMANABHA SWAMY, MEMBER – JUDICIAL
SHRI Ch. MOHD SHARIEF TARIQ, MEMBER-JUDICIAL

APPLICATION NUMBER :
PETITION NUMBER : TCP/184/2016
NAME OF THE PETITIONER(S) : Venkatraman Shivkumar
NAME OF THE RESPONDENT(S) : M/s Then India Energy Private Limited & 13 others
UNDER SECTION : 397/398

S.No.	NAME (IN CAPITAL)	DESIGNATION	SIGNATURE
		REPRESENTATION BY WHOM	
1.	NIL SWANSOTA	For R 5, 6, 12 & 13	
2.	A. Ramen	for Comp	
3.	K. RAMASAMY & G. V. MOHAN KUMAR	Counsel for Petitioner	
4.	KAVITHA SRAJI,	Counsel for R2 & 3	
5.	J. Pachigaplan.	<u>ORDER</u> for 4 & 11	

Counsel for the Petitioners is present. PCS representing Respondents 5, 6, 12 and 13 is present. Counsel for R2 and R3 is present. Counsel for R4 and R11 is present. The matter was posted today for filing rejoinder by the Petitioner by granting final opportunity. Counsel for the petitioner submitted that he has received copy of the rejoinder from the party concerned who is residing in Jammu and Kashmir and he prays one more opportunity for filing the rejoinder. Considering the submissions and also the copy of the rejoinder having been shown to this Bench, we are inclined to grant another opportunity in the interests of justice. Put up on 13.4.2017 at 10.30 A. M.


(Ch. Md. Sharief Tariq)
Member (Judicial)


(K. Anantha Padmanabha Swamy)
Member (Judicial)